

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA. No. 43/91 in
OA No. 309/90O.A. No.
T.A. No.

199

DATE OF DECISION 5.6.1991

Shri P.C.Mishra

Petitioner

Advocate for the Petitioner(s)

Versus

Delhi Administration & ors. Respondents

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN (J)

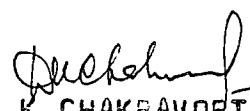
The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER (A)

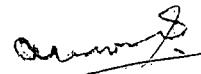
1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

ORDER(ORDER PASSED IN CIRCULATION BY HON'BLE
MR. D.K.CHAKRAVORTY, MEMBER)

This is an application filed by the Respondents in OA No. 309/91 for review of our judgement dated 12.10.1991 rendered in the Original Application.

2. On going through the grounds raised in the Review Application, we are of the opinion that there is no error apparent on the face of our judgement. No new evidence has been produced before us warranting a review. The Review Application is without any merit and is dismissed as such.


(D.K.CHAKRAVORTY)
MEMBER (A)


(P.K.KARTHA)
MEMBER (J)